

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.221 - **CP 43 of 2017**
With
ITEM No.222 - IA 176 of 2017
ITEM No.223 - IA 177 of 2017
ITEM No.224 - IA 178 of 2017
ITEM No.225 - IA 179 of 2017
ITEM No.226 - IA 180 of 2017
ITEM No.227 - IA 181 of 2017
ITEM No.228 - IA 182 of 2017
ITEM No.229 - Comp.Appl/35(AHM)2021
ITEM No.230 - IA/3(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal Enterprise Pvt Ltd & Ors

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.
For the Respondent :Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &
Mr. Pranjal Buch, Adv. for R-2,4,5 & 6
Mr. Rohan Lavkumar ,Adv. i/b. Nanavati Associates, for R-1
Mr. Pavan Godiawala, Adv. for R-3 & 7

ORDER

CP 43 of 2017, IA 176 of 2017, IA 177 of 2017, IA 178 of 2017, IA 179 of 2017, IA 180 of 2017, IA 181 of 2017, IA 182 of 2017, Comp.Appl/35(AHM)2021 & IA/3(AHM)2024

Heard the Ld. Counsel for the applicant. He requested for reserving for the orders in all the matters and stated that he had filed a detailed affidavit. This was agreed by the respondent. Ld. Sr Counsel for Respondent no.2,4 5 & 6 agreed but sought short adjournment. He may file written submissions of not more than 3 to 5 pages within two days. On request, the Ld. Counsel for the applicant is also permitted to file short written submissions within 2 days. The counsels agreed that they would not be

submitting any further documents or facts additionally than those argued, and if submitted would be ignored by this Tribunal.
Orders are reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)